

to the subscriber through computerised Interactive Voice Response System.

(c) Some complaints were received regarding non-furnishing of reply to enquiries regarding passenger reservation status.

(d) The reason for non-furnishing of reply by the system was due to some technical flaw in the newly installed system which has since been rectified and all the enquiries are now being replied to properly.

[English]

Pension Scheme in Kendriya Vidyalayas

4037. DR. SUDHIR RAY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of cases of settlement of pension and other terminal benefits pending in Kendriya Vidyalaya Sangathan as on date, category-wise and region-wise;

(b) whether the usual period spent by Kendriya Vidyalayas in settlement of such cases is inordinately long and leads to litigation; and

(c) if so, the steps taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Kendriya Vidyalaya Sangathan has furnished details of 51 cases pending as on date, which are given in the enclosed Statement.

(b) and (c). No, Sir. Kendriya Vidyalaya Sangathan follows Government instructions regarding payment of pension in time. However delays occur in certain cases, due to incomplete information received from the pensioner like bank option, status report in family pension cases etc. Regular monitoring is done by the Kendriya Vidyalaya Sangathan to ensure expeditious finalisation of pension cases.

STATEMENT

Pending Pension Cases
(Region-wise and Category-wise)

S.No.	Name of the Region	Category of employees (Group)				Total
		'A'	'B'	'C'	'D'	
1	2	3	4	5	6	7
1.	Bombay	-	-	1	-	1
2.	Hyderabad	-	-	-	1	1
3.	Delhi	-	-	2	1	3

	1	2	3	4	5	6	7
4. Patna			2	1	6	-	9
5. Lucknow			-	1	-	1	2
6. Madraa			-	-	-1	-	1
7. Bhopal			-	-	1	-	1
8. Calcutta			2	-	1	1	4
9. Jabalpur			1	-	1	-	2
10. Ahmedabad			-	-	1	-	1
11. Guwahati			-	2	5	4	11
12. Silchar			-	1	-	-	1
13. Jaipur			3	-	2	2	7
14. Dehradun			1	-	1	-	2
15. Bhubaneshwar			1	1	-	1	3
16. Chandigarh			-	-	2	-	2
							51

[Translation]

Foodgrains

4038. SHRI CHINMAYANAND SWAMI
DR. LAL BAHADUR RAWAL .

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have assessed the requirement of foodgrains in the country for the year 1995-96;

(b) if so, the details thereof; and

(c) the production target fixed for the current year and the targets fixed for Uttar Pradesh, Rajasthan and Punjab separately?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) and (b). The gross requirement of foodgrains during 1994 has been estimated at 175.11 million tonnes. Requirement of total foodgrains may be higher by 2 to 2.75% depending on the increase in the per capita income, level of prices, etc. during 1995.

(c) The target of production of foodgrains in the country for the year 1995-96 has been envisaged at 192 million tonnes. The targets envisaged for Uttar Pradesh, Rajasthan and Punjab are 39.5 million tonnes, 10.2 million tonnes and 20.5 million tonnes respectively.

[English]

Ozone Fund

4039. SHRI SHRAVAN KUMAR PATEL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Montreal protocol for phasing out the Chloro Fluoro Carbons (CFCs) and Ozone Depleting

Substances (ODS), contemplated certain amount of contributions to the International Monetary Fund by the developed countries for the purpose;

(b) if so, the stipulation in the Protocol in this regard and the mechanism provided for monitoring the contributions; and

(c) the position of this Fund as on January 1, 1995?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). The Montreal Protocol under its article 10 has set up a Multilateral Fund (MLF) with contributions from the developed countries. The Fund meets all agreed incremental costs of ODS phase out of developing countries to enable their compliance with the schedule for phasing out ODS. The Meeting of the Parties decide the overall contributions (pledges) to be paid by the developed countries for three years at a time and also separately for each of the three years. The Meeting of the Parties, its Executive Committee and United Nations Environment Programme, acting as treasurer of the Fund, monitor these contributions.

(c) Total pledged contributions for the years 1991-95 were US \$ 537 million out of which US \$ 327 million were paid as on March 15, 1995 and US \$ 210 million were outstanding of which an amount of US \$ 140 million was outstanding for the calendar year 1995.

Railway line

4040 SHRI KODIKUNNIL SURESH Will the Minister of RAILWAYS be pleased to state .

(a) whether the Government proposes to conduct any survey work to the Extension of Kayamkulam Railway line upto Trivandrum via Kottar-Vakkara and extension of Kottayam-Punalur Sabari Railway line survey upto Trivandrum;

(b) if so, the time by which the survey work is likely to be started and completed;

(c) whether the Government have given additional money for the survey extension; and

(d) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) to (d). Survey for Kayankulam-Trivandrum new line via Kottarakara had been carried out in 1987 which revealed that the cost of this 128 kms. line would be Rs. 115.24 crs. with a return of 7.94% This project could not be taken up because of its unremunerativeness and constraint of resources

Survey for extension of Kottayam-Punalur-Sabari railway line to Trivandrum at a cost of Rs 10 lakhs has been included in the Budget for 1995-96 and is being taken up

Sanskrit as an Elective Subject

4041. SHRI ATAL BIHARI VAJPAYEE :
DR. LASMINARAYAN PANDEYA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have taken any steps for the inclusion of Sanskrit as an elective subject in the syllabus of Navodaya Vidyalayas in the wake of Supreme Court judgement;

(b) if so, the details thereof and the consequent arrangements made for the teaching of Sanskrit in these Vidyalayas;

(c) whether the Government would, keeping in view the perspective of this judgement and the importance of sanskrit in our national ethos inclusion of Sanskrit in the syllabus of the education boards of various states; and

(d) if so, the time frame therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b). The Navodaya Vidyalaya Scheme follows the Three Language Formula which is linked with its migration policy. In Hindi speaking States, apart from Hindi and English, all the students study a regional language of the State where they have to proceed on migration and in non-Hindi speaking States all the children study their regional language, English and Hindi to facilitate their migration to Hindi speaking States. Sanskrit is not being taught as one of the subjects in the Navodaya Vidyalayas.

(c) and (d). The Education boards of various States are under the purview of the State Government and the syllabi of their boards are decided by the boards/State Governments concerned.

Thekkady Tiger Reserve

4042. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have cleared the Thekkady Tiger Reserve in Kerala;

(b) if so, the details thereof; and

(c) if not the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) The Tiger Reserve at Thekkady in Kerala is known as Periyar Tiger Reserve and was brought under Project Tiger during the financial year 1978-79.

(c) Does not arise.